NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 94 of 2020

IN THE MATTER OF:

Manikanchan Special Economic Zone
Through Deputy Development Commissioner ...Appellant

Versus

M/s. Shree Ganesh Jewellery House & Ors. ...Respondents

Present:
For Appellant : Though present, not marked appearance

O R D E R

20.01.2020 As the appeal is barred by limitation having filed after about 210 days, we are not inclined to interfere with the appeal.

Learned counsel for the Appellant submits that from the same very impugned order dated 23rd April, 2019 the other aggrieved person moved an appeal which is pending and the Appellant will intervene in the said appeal.

In the circumstances, while we dismiss the appeal being not maintainable and barred by limitation, give liberty to the Appellant to move intervention application in the appeal, if any pending, against the impugned order dated 23rd April, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/sk/